## GOVERNMENT OF INDIA LAW, JUSTICE AND COMPANY AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1835
ANSWERED ON:03.08.2000
BENCHES OF SUPREME COURT
A.D.K. JEYASEELAN;LAKSHMAN CHANDRA SETH;MADHAVRAO SCINDIA;RENUKA CHOWDHURY;SUSHIL KUMAR SAMBHAJIRAO SHINDE

## Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government have received the proposal from the Government of West Bengal regarding setting up of Circuit Bench of Supreme Court in Calcutta;
- (b) if so, whether his Ministry had also sent a proposal to the Chief Justice of India regarding setting upof more benches of Supreme Court outside Delhi; and
- (c) if so, the details of the decision taken on the proposals by the Chief Justice of India?

## **Answer**

MINISTER OF STATE OF THE MINISTRY OF INFORMATION & BROADCASTING (INDEPENDENT CHARGE) AND THE MINISTORY OF STATE OF THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (INDEPENDENT CHARGE) (SHRI ARUN JAITLEY):

(a) & (b): According to article 130 of the Constitution, the Supreme Court shall sit in Delhi or in such other place or places, as the Chief Justice of India may, with the approval of the President, from time to time, appoint.

Representations/suggestions have, however, been received from time to time from certain State Governments including the Government of West Bengal, BarAssociations etc. for establishing Benches of Supreme Court in various parts of the country, including Calcutta.

(c): The recommendation of the Department-related Parliamentary Standing Committee contained in its 61st report for setting up of Benches of Supreme Court in Southern, Western and North-eastern parts of the country was communicated to the Chief Justice of India on 29th June, 2000. The Chief Justice of India has intimated that the recommendation of the Committee would be placed before the Full Court of the Supreme Court of India for appropriate consideration.